

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. : 64/MP/2020
Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-I (2X500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

Petition No. : 467/MP/2019
Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-II (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

Petition No. : 730/MP/2020
Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-I & II (3X200+ 3X500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

Petition No. : 612/MP/2020
Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-III (1X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

Petition No. : 613/MP/2020
Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory



Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kudgi Super Thermal Power Station Stage-I (3X800 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

Petition No. : 520/MP/2020
Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Talcher Super Thermal Power Station Stage-II (4X500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

Date of Hearing : 19.7.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : NTPC Ltd.

Respondents : AP Eastern Power Distribution Company Ltd. (APEPDCL) and others

Parties present : Shri Venkatesh, Advocate, NTPC
Shri Ashutosh K. Srivastava, Advocate, NTPC
Shri Abhishek Nangia, Advocate, NTPC
Shri Suhael Buttan, Advocate, NTPC
Shri Anant Singh Ubeja, Advocate, NTPC
Shri Jayant Bajaj, Advocate, NTPC
Shri Nihal Bhardwaj, Advocate, NTPC
Ms. Simran Saluja, Advocate, NTPC
Shri Sidhant Kumar, Advocate, APEPDCL, APSPDCL
Shri S. Vallinyagam, Advocate, TANGEDCO
Shri R. K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Patanjali Dikshit, NTPC
Ms. R. Ramalakshmi, TANGEDCO
Shri Sukanta Panda, GRIDCO
Shri Madhusudan Sahoo, GRIDCO
Shri Mahfooz Alam, GRIDCO



Record of Proceedings

The matters were called out for virtual hearing.

2. Learned counsel appearing on behalf of AP Discoms in Petition No.64/MP/2020, 730/MP/2020, 612/MP/2020, 613/MP/2020 and 520/MP/2020 sought time to file written submissions in the petitions. The request of the counsel was allowed by the Commission.
3. Learned counsel appearing on behalf of GRIDCO in Petition No. 520/MP/2020 sought time to file written submissions in the instant petition. The Commission acceded to the request of the learned counsel.
4. Due to paucity of time, the Commission adjourned the matters.
5. The instant petitions will be listed for final hearing in due course for which a separate notice shall be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

